

Bilateral agreement to protect migrant labourers

1767. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether it is a fact that in absence of any bilateral agreement with many receiving countries migrant labourers are being exploited in many foreign countries;
- (b) if so, the steps taken by Government;
- (c) whether India has signed any bilateral agreement with any country; and
- (d) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) No, Sir.

(b) Question does not arise.

(c) Yes, Sir.

(d) Ministry of Overseas Indian Affairs has entered into Bilateral Labour Agreement with UAE, Oman, Qatar, Kuwait, Bahrain, Jordan and Malaysia. Joint Working Groups (JWG) have been setup under the Bilateral Memorandum of Understanding on Labour with the Governments of these countries for holding regular meetings to sort out bilateral issues such as model employment contracts, fixation of minimum wages, documentation requirements, redressal of labour disputes, regulation of intermediaries, exchange of information on legislative and administrative measures, providing welfare support services and practical solutions to prevent the exploitation and abuse of workers.

Violation of service rules

1768. SHRI SHANTA KUMAR: Will the PRIME MINISTER be pleased to state:

- (a) the number of IAS/IPS officers those have violated the All India Service (Conduct) Rules, 1968 (Rule 7) during last one year; and
- (b) the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) No centralized data is maintained. However, during the last one year, a case of alleged violation of Rule 7 of All India Services (Conduct) Rules,